2ITEM NO.19 COURT NO.11 SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2011
(CC 4805/2011)
(From the judgement and order dated 07/05/2010 in CWP No. 10396/2004 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

PRAHLAD SINGH & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

With I.A.1 (C/delay in filing SLP and office report)

Date: 18/03/2011 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

For Petitioner(s) Mrs. Rani Chhabra,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
ORDER

Issue notice, returnable in four weeks, on the special leave petition as well as on the application for condonation of delay. Dasti, in addition, is permitted.

Notice be served upon Additional Advocate General representing the State of Haryana.

List on 15.4.2011.

(A.D. Sharma)
Court Master

(Phoolan Wati Arora)
Court Master